

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
MAYA CONSTRUCTION COMPANY PRIVATE LIMITED OPERATING IN BUSINESS OF
CANAL CONSTRUCTION AND ROAD AND EARTHWORK AT 31-32 PRITHVI PARK
SHOPING CENTER HARIVILA ROAD, PARSHAWNATH TOWNSHIP, NEW NARODA,
AHMEDABAD, GUJARAT, INDIA, 382346

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED (Under CIRP) CIN: U45201GJ2004PTC062612 PAN: AADCM9350P
2.	Address of the registered office	31-32 Prithvi Park Shoping Center Harivila Road, Parshawnath Township, New Naroda, Ahmedabad, Gujarat, India, 382346
3.	URL of website	NIL
4.	Details of place where majority of fixed assets are located	31-32 Prithvi Park Shoping Center Harivila Road, Parshawnath Township, New Naroda, Ahmedabad, Gujarat, India, 382346
5.	Installed capacity of main products/ services	Not available
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at mayacons.cirp@gmail.com after executing a confidential undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: mayacons.cirp@gmail.com
10.	Last date for receipt of expression of interest	11 th June, 2025
11.	Date of issue of provisional list of prospective resolution applicants	21 th June, 2025
12.	Last date for submission of objections to provisional list	26 th June, 2025
13.	Date of issue of final list of prospective resolution applicants	6 th July, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11 th July, 2025
15.	Last date for submission of resolution plans	10 th August, 2025
16.	Process email id to submit Expression of Interest	mayacons.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Available

Date: - 27th May, 2025
Place: - Ahmedabad

DHARMENDRA
TAKHATMAL
DHELARIYA

Digitally signed by DHARMENDRA
TAKHATMAL DHELARIYA
Date: 2025.05.27 16:22:05 +05'30'

IP Dharmendra Dhelariya
Interim Resolution Professional
Maya Construction Company Private Limited
(Company undergoing Corporate Insolvency Resolution Process)
Email: mayacons.cirp@gmail.com
IP Registration No.: IBBI/IPA-001/IP-00251/2017-2018/10480
AFA Number: AA1/10480/02/300625/106888
AFA valid upto 30/06/2025

PIB rejects claims of temperature soaring to 55 degrees Celsius between May 29-June 2

New Delhi, The Government has dismissed viral claims, circulating on social media, that the week starting from May end to June first week (May 29 - June 2), will see an intense heatwave and the temperature may soar up to 55 degrees Celsius.Online movie streaming services

Press Information Bureau (PIB), the information wing of the government, on Wednesday debunked the viral post, which was claimed to have been shared by the Central government.

It said that the Centre has issued no such directive or notification, and advised people to check the official website of the India Meteorological Department (IMD) for verified information.

The false post in circulation claims that everyone should avoid coming out of their houses during daytime between 10 a.m. to 3 p.m., from May 29 to June 2, to save oneself from heatstroke. It also warns of possible mobile explosions due to intense heat. "Everyone should



increase their water intake and consume more liquid food like curd and chaach," says the unsigned fake notification, issued in the name of the Directorate General of Civil Defence. It also asks people to be on alert and stay cautious of snakes and other such creatures, as they may come out of their holes due to the searing heat and sneak into homes.

Besides PIB's fact-check, the IMD's outlook for the current month also shows no exigency. In its May 2025 weather outlook, the Met Department says that above

normal temperatures are likely across most parts of the country and above normal heatwave days are likely across North-West and Central India.

However, none of its outlook mentions a scorching heatwave, where temperatures could breach 50 degrees Celsius.

"There is a low to moderate probability of heatwave conditions over isolated pockets of plains of North-west India during some days of the week, from May 23 to May 29," one of its circulars said.

Online sex racket busted in Mumbai: 28-year-old man arrested, woman rescued

Mumbai, The Amboli Police in Mumbai have busted an online sex racket operating out of the Andheri area, leading to the arrest of a 28-year-old man allegedly running the illegal operation, officials said on Wednesday.Online movie streaming services

A 30-year-old woman, believed to have been forced into prostitution, was rescued during the operation.

The accused has been identified as Sarfaraz alias Mohammad Gulab Phoolbabu Sheikh, a resident of Versova in Andheri.

According to police, Sarfaraz was using mobile phones and messaging apps like WhatsApp to operate the racket, offering women to clients at various hotels, lodges, and guest houses across the city based on demand.

Police launched an undercover operation following a tip-off. A decoy customer contacted Sarfaraz, who then shared several photographs of women via WhatsApp for selection. Once a woman was chosen, the financial deal was also finalised over the phone.

As per the plan, Sarfaraz was asked to bring the woman to a hotel on Veera Desai Road in Andheri. When he arrived at the hotel with the woman and began negotiating with the fake client, police officers who were already stationed nearby swooped in and



detained him for questioning.

During preliminary interrogation, the rescued woman told police that Sarfaraz had brought her to the hotel for prostitution. She was immediately taken for a medical check-up and later sent to a private rescue and rehabilitation centre in Kandivali for further care.

Police have registered a case against Sarfaraz under Section 143 of the Bharatiya Nyaya Sanhita (BNS) and relevant sections of the Prevention of Immoral Trafficking Act (PITA).

Further investigation is underway to ascertain the scale of the operation and identify others who may be involved in the sex racket.

Officials said more arrests are likely as the accused is being interrogated for details on his network, including customers, others, and women who may have been trafficked or coerced into the trade.

Four electrocuted during Kashidas puja in UP's Ghazipur

Ghazipur (Uttar Pradesh), At least four people died after being electrocuted during Kashidas puja celebrations in Uttar Pradesh's Ghazipur, officials said on Wednesday.Online movie streaming services

The tragic incident happened in Narwar village under the Mardah police station in the Ghazipur district. Three others sustained serious injuries and are currently undergoing treatment, officials said.

The incident occurred when villagers were preparing for the puja and erecting a pandal using green bamboo poles.

According to officials, one of the poles accidentally came into contact with a high-tension electric wire passing overhead, leading to a powerful electric current that proved fatal.

"While planting bamboo poles for the puja, a tragic accident occurred due to contact with an overhead high-tension line," said SDM Sadar Manoj Pathak.

"Four people died on the spot, while three injured individuals were rushed to hospitals in Mau and Ghazipur. Assistance for the families of the deceased is being arranged," he added.

Eyewitnesses said some villagers were cutting and carrying bamboo to construct the pandal. The upper end of one of the bamboo poles touched the live wire, electrocuting those holding it.



"One after another, people got electrocuted and collapsed. Hearing the screams, locals rushed to help," said a resident.

The injured were immediately taken to Fatima Hospital in neighbouring Mau district, where doctors declared four of them brought dead. Treatment of the critically injured is going on at Mau and Sadar hospitals.

Following the incident, the Additional Superintendent of Police (Rural) and teams from several police stations

reached the site to help the affected families.

Chief Minister Yogi Adityanath expressed his grief over the loss of lives and conveyed his condolences to the bereaved families.

He directed the district administration to ensure the best possible medical care for the injured and extended wishes for their speedy recovery.

The Chief Minister also instructed officials to provide all necessary assistance and relief to the victims' families.

ICI Bank Registered Office: ICI Bank Limited, ICI Bank Tower, Near Chokli Circle, Old Padra Road, Vadodara, Gujarat, Pin- 390 007.
Corporate/ Branch Office: ICI Bank Limited, ICI Bank Towers, Bandra Kurla Complex, Bandra (East), Mumbai- 400051.

DEMAND NOTICE
Whereas the Authorised officer of **ICI BANK LIMITED** ("the Bank") under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 ("SARFAESI Act") has in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued, **Demand Notice** dated May 15, 2025 under section 13(12) of the said Act, calling upon the Borrower - **M/s Shayan Optical** registered office at 3rd Floor, T99 Advoit Complex, Nr Sandesh Press Bodakdev, Ahmedabad, Gujarat - 380 054 also at 309, 3rd Floor, Advit Complex, Near Vastrapur Lake, Vastrapur, Ahmedabad, Gujarat - 380 054 and **Mrs. Preksha Mitesh Patel** (Guarantors/ Security provider) at B-502, Samrudhi Sky Flat, Near Naroda Business Hub, Near Haspura, Ahmedabad, Gujarat - 382 330 & **Mrs. Nayanaben Gaurangbhai Patel** ("Mother/Guardian of Master Dharam Gaurangbhai Patel"/ "Legal Heir of Late Gaurangbhai Parshottambhai Patel/ Guarantor/ Security Provider"), **Ms. Devanshi Patel** (Legal Heir of Late Gaurangbhai Parshottambhai Patel) at A/1004, Sansarya Apartment, Near Nandadeep Bunglows, Opp. Parth Indraprastha, Near Sarkari Vasahat, Vastrapur, Ahmedabad, Gujarat- 380015 to pay the amount mentioned in the Notice being Rs. 7,21,61,022.15 (Rupees Seven Crores Twenty One Lakhs Sixty One Thousand Twenty two and Paise Fifteen Only) calculated as on May 02, 2025 together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges, etc. within 60 days from the date of the said Notice(s). Please note that due to non-payment of dues, your Account has already been classified as Non-Performing Assets (NPA) as on March 31, 2025 in accordance with the directions or guidelines relating to assets classifications issued by the Reserve Bank of India. The demand notice(s) dated May 15, 2025 sent by registered AD /Speed Post has/ have been returned undelivered.

However, this Notice is hereby given to the Borrower / Guarantors / Security providers to pay to the Bank within 60 days from the date of publication of this Notice, the amount indicated hereinabove dues as on date together with further interest at the contractual rates on the aforesaid amount and incidental expenses, costs, charges, etc. The debt due to the Bank is a debt secured against the below mentioned property and the same is mortgaged as security interest created in favour of the Bank.

If the Borrower/ Guarantors/ Security Providers fails to make payment to the Bank as aforesaid, then the Bank shall proceed against the secured assets mentioned below under Section 13(4) of the SARFAESI Act and the application rules entirely at the risks of the concerned Borrower/ Guarantors/ Security Providers, as to the costs and consequences. The Borrower/ Guarantors/ Security providers can collect the original notice and complete details from the Authorized Officer.

The Borrower/ Guarantors/ Security Providers are prohibited under Section 13(13) of the SARFAESI Act to transfer the aforesaid secured assets, whether by way of sale or otherwise without the prior written consent of the Bank. Any contravention of the provisions of the SARFAESI Act will render the Borrower/ Guarantors/ Security Providers responsible for the offence and liable to the penalty in accordance with the SARFAESI Act, 2002.

DESCRIPTION OF THE SECURED ASSETS/ PROPERTIES TO BE ENFORCED
A) Short particulars of movable assets mortgaged as and by way of Exclusive Charge:
Current Assets: - The whole of the Borrower's stocks of raw materials, goods-in-process, semi - finished and finished goods, consumable stores and spares and such other movables, including book debts, bills, whether documentary or clean, both present and future, whether in the possession or under the control of the Borrower or not, whether now lying loose or in cases or which are now lying or stored in or about or shall hereafter from time to time during the continuance of these presents be brought into or upon or be stored or be in or about all the Borrower's factories, premises and godowns situated at "309, 3rd Floor, Advit Complex Near Vastrapur Lake, Vastrapur, Ahmedabad, 380054, GUJARAT India" or wherever else the same may be or be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery (the "Current Assets", which expression shall, as the context may permit, require, mean any or each of such Current Assets). The security created over the Hypothecated Assets which are Current Assets shall not hinder the Borrower from selling or otherwise disposing of the same or any part thereof in the ordinary course of its business and in each case subject to the restrictions contained under the Transaction Documents, if any.

Receivables: - All amounts owing to, and received and/or receivable by the Borrower and/or any person on its behalf, all book debts, all cash flows and receivables and proceeds arising from/in connection with, and all rights, title, interest, benefits, claims and demands whatsoever of the Borrower in, to or in respect of all the aforesaid assets, including but not limited to the Borrower's cash-in-hand, both present and future (the "Receivables", which expression shall, as the context may permit or require, mean any or each of such Receivables)

A) Short particulars of immovable properties exclusively mortgaged with the Bank:
Property 1 in the name of Nayanaben Gaurangbhai Patel:
Nayanaben Gaurangbhai Patel, owner, occupier possessor and holder of the Apartment No. 904 on the 9th Floor in Block No. G admeasuring 158.77 Sq.Mts.as per approved Plan) along with Balcony Carpet area admeasuring 9.21 Sq. Mts. and Kitchen Balcony (Wash) Carpet area admeasuring 4.30 Sq. Mts. and Undivided share in the land admeasuring 67.32 Sq. Mts. in the said Scheme known as "Ship Shaligram" situated o the land bearing Revenue Survey No. 148, 150, 151, 152, 154, 156, 157, 159, 160, 163, 165 and 167 included in Town Planning Scheme No.1 and Allotted Final Plot No.239 and Allotted City Survey No.207/1/2 admeasuring 23257 Sq. Mts. of Mouje Vastrapur, Taluka Vejalpur District and Registration District Ahmedabad and Sub-District Ahmedabad -3 (Memnagar) being a free hold property with right to Residential Use and Occupied the same.

And bounded as follows:
On the East by Apartment No. G 901
On the West by OTS
On the North by Internal Road
On the South by Staircase and Apartment No. G 903

together with all buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.

Property 2 in the name of Nayanaben Gaurangbhai Patel and Gaurangbhai Parshottambhai Patel:
Nayanaben Gaurangbhai Patel and Gaurangbhai Parshottambhai Patel, owner, occupier possessor and holder of the Pent House/Flat No.A/1004 on the 10th Floor admeasuring 176 Sq.Mts. Construction and along with Open Terrace admeasuring 30.00 Sq.Mts. along with Undivided share in land in the said Scheme known as "Sanshary" and the said Registered Society known as "Ratul Park Co. Operative Housing Society No.161 and Allotted Final Plot No. 237 and Allotted City Survey No.137 of MoujeVastrapur,Taluka Vejalpur,District and Registration District Ahmedabad and Sub-District Ahmedabad 3(Memnagar) being a freshold property with right to Residential Use and Occupied the same(Memnagar) being a free hold property with right to Residential Use and Occupied the same.

And bounded as follows:
On the East by OTS
On the West by Passage then Flat No. A 1001
On the North by Flat No. A 1003
On the South by OTS

Property 3 in the name of Nayanaben Gaurangbhai Patel and Preksha Mitesh Patel:
Nayanaben Gaurangbhai Patel and Preksha Mitesh Patel, owner, Occupier, Possessor and Holder of the Premise/ Office No. 10 on the Third Floor (As per Plan No.8) admeasuring 2891 Sq. fts. i.e. 268.58 Sq. Mtrs Super Built-up area with undivided share of land admeasuring 96.73 Sq. Mtrs in scheme "Advait" constructed on land bearing Revenue Survey No. 399, 400 & 440/3 covered by T P Scheme No. 1/B and Final Plot No. 498 part MoujeBodakdev Taluka Ghatlodia in Registration District Ahmedabad and Sub District Ahmedabad - 3 (Memnagar) being a Freehold property with right to Residential Use and Occupied the same.

And Bounded as follows:
On the East by Internal Road
On the West by Margin and T P Road
On the North by Margin and T P Road
On the South by Passage

together with all building and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.

Property 4 in the name of Nayanaben Gaurangbhai Patel:
Nayanaben Gaurangbhai Patel, owner, Occupier, Possessor and Holder of the Premise / Office No. 309 on the Third Floor admeasuring 846 Sq. fts. i.e. 78.72 Sq. Mtrs Super Built-up area with undivided share of land in scheme "Advait" constructed on land bearing Revenue Survey No. 399, 400 & 440/3 covered by T P Scheme No. 1/B and Final Plot No. 498 part MoujeBodakdev Taluka Ghatlodia in Registration District Ahmedabad and Sub District Ahmedabad - 3 (Memnagar) being a Freehold property with right to Residential Use and Occupied the same.

And Bounded as follows:
On the East by Passage
On the West by Margin and T P Road
On the North by Margin and T P Road
On the South by Unit No. 8

together with all building and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.

Property 5 in the name of Gaurangbhai Parshottambhai Patel:
Apartment No. 210, having total super build-up area admeasuring 743 Sq. ft. (69.05 Sq. Mts.) on second floor of "The Mark" constructed on Municipal House No. 20-A, Old No. 19/2 (Previous No.6), Old Palasia, Indore (MP).

And Bounded as follows:
On the East by Passage
On the West by Open
On the North by Lift
On the South by Prakashth 201 A

together with all building and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.
Date: May 27, 2025, Place: Gujarat Sincerely Authorised Officer, ICI Bank Limited

Security forces eliminate 25 Maoists in Chhattisgarh's Abujhmad

Raipur, Security forces have reportedly eliminated 25 Maoists in the dense Abujhmad forest of Chhattisgarh's Narayanpur district, and were recovering their bodies and weapons.Online movie streaming services

The operation is ongoing along the border of Dantewada, Narayanpur, and Bijapur districts, with high-ranking Maoist cadres among those killed, police sources said.

The number may be 26 or even more, the police sources said further. However, speaking to IANS, Prabhat Kumar, Superintendent of Police, Narayanpur, said, "The number (of eliminated Maoists) is not confirmed as the encounter is going on, we will inform later."

Authorities had received intelligence about the presence of Basava Raju, a politburo member and general secretary of a Maoist organisation, in the Boter area of Abujhmad. A bounty of Rs 1.5 crore had been placed on him.

Special forces, including DRG jawans from Dantewada, Bijapur, Narayanpur, and Kondagaon, were mobilised for the operation, which led to an encounter in the early morning hours, the sources said.

Earlier, the police had shared details of the Karregutta operation in a press conference, revealing that security forces had neutralised 31 Maoists over a 24-day offensive in the Karregutta mountains on the Chhattisgarh-Telangana border.

The casualties included 16 female and 15 male Maoists. Among the slain politburo members is Nambala Keshav Rav alias Gaganna (67) from Andhra Pradesh, who carried a Rs 1.5 crore bounty. The officer has also not confirmed it.

Mupalla Laxman Rao alias Ganpati (70) from Telangana, Kattam Sudarshan alias Anand (68), Malojulla alias Bhupati (60), Mishir Besra (63) from Jharkhand, and Thippari Tirupati alias Devji (64) from Telangana are the most wanted Maoists in the area. These individuals were senior figures in the Maoist



organisation; some of them have been either killed or have absconded.

An extensive crackdown in Karregutta hills underscores the sustained efforts of security forces in tackling insurgency, marking a significant development in the ongoing conflict.

Operation in Abujhmad by DRG Narayanpur, Dantewada, Bijapur and Kondagaon is based on the securing of intelligence regarding the presence of a big cadre of Maoists in the Maad division.

As many as 26 Maoists, including three carrying rewards totalling Rs 4.5 lakh, surrendered to security forces earlier last month, alongside five female Maoists in Narayanpur.

The five female Maoists who surrendered in Narayanpur were active in various regional committees and carried a reward of Rs one lakh each. These women expressed a desire to abandon the path of violence and return to normalcy due to years of hardship in the forests and disillusionment with Maoist ideology.

Officials hailed this as a positive step and hoped it would inspire others to follow suit.

In a significant development, 24 Maoists, including 14 with a combined bounty of Rs 28.50 lakh on their heads, surrendered in Bijapur district of Chhattisgarh on Monday.

According to a senior official, this surrender coincides with an ongoing extensive anti-Maoist operation involving approximately 24,000 security personnel in the Karregutta hills of Bijapur near the Telangana border since April 21.

Among those who

surrendered were 11 women, said the officials. The Maoists reportedly expressed disillusionment with the harsh Maoist ideology, the atrocities inflicted on local tribal communities by the ultras, and internal discord within the outlawed group.

DISHA RESOURCES LIMITED

REGD. OFFICE: 3, RAJESH APARTMENT, B/H, AJANTA COMM. ESTATE, ASHRAM ROAD , AHMEDABAD-380014

PHONE: (OFF). 2754-0790, 27543060 E-MAIL: disharesourceslimited@gmail.com

CIN: L74110GJ1995PLC024869 Website: www.disharesourcesltd.com

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE FOURTH QUARTER ENDED AS ON 31ST MARCH, 2025.

PARTICULARS	Quarter ended		Year Ended On	
	31-Mar-25 Audited	31-Dec-24 Unaudited	31-Mar-24 Audited	31-Mar-24 Audited
Revenue from operations	-	-	3.25	140.74
Other income	4.02	18.91	24.23	318.42
Total Income from operation	4.02	18.91	40.37	459.16
Net profit/(Loss) for the period (before Tax, Exceptional and/or extraordinary items)	(8.80)	8.78	33.06	(29.92)
Net profit/(Loss) for the period before tax (after Exceptional and/or extraordinary items)	(8.80)	8.78	33.06	(29.92)
Net profit/(loss) for the period after tax (after Exceptional and/or extraordinary items)	(1.79)	(27.91)	72.00	302.44
Total Comprehensive Income for the period (Comprising Profit/(loss) for the period (after tax) and other comprehensive Income (after tax)	(468.42)	179.70	30.64	17.93
Paid-up equity Share Capital	731.55	731.55	731.55	731.55
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	3091.22	3559.60	3089.02	3091.22
Earnings per Share (of Rs. 10/- each) (for continuing and discontinued operations)				
-Basic	(0.02)	(0.38)	0.42	4.25
-Diluted	(0.02)	(0.38)	0.42	4.25

Notes:

- The above is an extract of the detailed format of fourth quarter and year ended audited Financial Results filed with the stock exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The Full format of the audited Financial Results is available on the stock Exchange website -www.bseindia.com & on company's website -www.disharesourcesltd.com. Also the same can be accessed by scanning the QR code provided below.
- The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors in the meeting held on 26th May, 2025. The statutory auditors of the company have issued the aforesaid results with an unmodified opinion.
- There has been no changes in the accounting policies of the company which may have an impact on the net profit/ loss, total comprehensive income or any other relevant financial item(s).
- The company has adopted Indian Accounting Standard ("IND AS") notified by the Ministry of Corporate Affairs with effect from 1st April, 2017.Accordingly the Financial Result for the Quarter ended on 31st March, 2025 in accordance with IND-AS and other accounting principles generally accepted in India.



FOR, DISHA RESOURCES LIMITED
KRISHNA AWATAR KABRA
MANAGING DIRECTOR
DIN: 00650817

Date : 26-05-2025
Place: Ahmedabad